

No. R(J) 112/2022

High Court of Karnataka
Bengaluru
Date: 13/07/2022

CIRCULAR

The Hon'ble Division Bench headed by Hon'ble the Chief Justice vide order dated 28.06.2022 in CCC No.198/2022 (Civil) has made certain observations and issued directions, the relevant portion of the order is reads as under:

ORDER

“This Court vide order dated 26.05.2022 after noting the office report that service on the accused is completed, had issuedailable warrants against the accused persons to ensure their appearance. Theailable warrants were required to be executed through the concerning Chief Judicial Magistrate.

Today, when the matter is taken up, all the accused persons are present before the Court. Report dated 21.06.2022 filed by the Sub-Inspector Police regarding execution ofailable warrants has been placed before the Court.

On query to the learned counsel for the accused, it has been informed to the Court that the bonds were executed before the Court of Senior Civil Judge and CJM, Tumakuru, pursuant to CJM court's order dated 18.06.2022. The CJM Court was required to submit the report to the High Court in this regard.

The Registry is directed to issue a Circular informing all the Chief Judicial Magistrates that in all such matters where the High Court has directed for execution ofailable warrants through the Court of Chief Judicial Magistrate, the Court of CJM shall submit the report with regard to

execution of bailable warrant to the High Court and the Chief Judicial Magistrate shall call for a report from the police concerned regarding the execution of bailable warrant and on that basis, shall submit the report to the High Court.

In the present case, we find that the Chief Judicial Magistrate has not submitted any report to the High Court and only the Sub-Inspector of concerning Police Station has submitted the report regarding execution of the bailable warrant.

xxx”.

Therefore, all the Chief Judicial Magistrates working in the State are hereby directed that in all such matters where the High Court has directed for execution of bailable warrant through the Court of Chief Judicial Magistrate, they shall submit the report with regard to execution of bailable warrant to the High Court immediately, on the basis of the report received from the police concerned regarding the execution of bailable warrant.

Any lapse in this regard will be viewed seriously.

BY ORDER OF THE HON'BLE COURT

**Sd/-
(JAISHANKAR)
REGISTRAR (JUDICIAL)**

To:

1. The Prl. District & Sessions Judge of Karnataka State with a request to circulate the same to all the Chief Judicial Magistrate under their control for information & necessary action.
2. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi.
3. The Central Project Co-ordinator, with a request to web-host the circular.
4. P.S. to Hon'ble the Ag. Chief Justice.
5. All the Private Secretaries to Hon'ble Judges.
6. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
7. Group 'A' Officers working on judicial side.
8. All the Section Officers, working on judicial side, with a direction to circulate the same to the Staff working under their control.
